Bench No. I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

CA(IB) No. 322/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th July, 2017, 10.30 A.M

Name of the Company		Aryan Mining & Trading Corporation Pvt Ltd. And. Ganesh Sponge Pvt Ltd		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1. 2. 3.	Ratnanko Ba Amuj Singh Ribahan Sari	nergee . Son Advocate Advocate Advocate	? Operational Cireditor	25/7/2017
4. 5.	D.N. Sharm Ratrish Ker.	Singh Howard Advocate Advocate Rai Advocate aser, Advocate aser, Advocate attachange, Adv	Corporate lebtal	2517117-

ORDER

Ld. Counsels for the operational creditor and the corporate debtor are present.

CA (IB) No. 322/KB/2017 has been filed by the operational creditor and the corporate debtor jointly with a prayer for permission to withdraw the C.P. (IB) No. 341/KB/2017. Ld. Counsels for the parties informed that in this case no advertisement of the notice has been made by the IRP. IRP, who is present in Court, also submitted that advertisement of the notice has not been made. IRP is directed to file an affidavit that no advertisement has been made so far.

List the matter on 26/07/2017.

58.

(Vijai Pratap Singh) Member (J)